

a visual medium and hence projects information mainly visually. This is considered to be effective and adequate for the display of statutory notices like those referred to in the question.

(b) and (d) The visual notices in TV advertisements are written in sufficiently bold letters. The display time of visuals relating to statutory notices is determined by the time required by the viewers to read such notices and sufficient time is allowed for this purpose on TV as well as cinema.

(c) Central Board of Film Certification have been advised to contact the applicants of advertisement films already certified and get the necessary endorsements made in the certificates wherever statutory warning under Food Products Order, 1955 has not been included

(e) Printing of newspapers and magazines, including advertisements therein, are in the private sector. However, action can be taken against the erring advertisers/organizations under the law relating to the Food Products Orders, 1955.

Shifting of Telegraph Sub-Divisional Office from Kesavadasapuram to Neyyattinkara

1988 SHRI A. NEELALOHITHA-DASAN NADAR : Will the Minister of COMMUNICATIONS be pleased to state :

(a) Whether the Sub Divisional Officer, Telegraphs, Trivandrum, Divisional Engineer Telegraphs, Trivandrum and Director, Telecommunications, Trivandrum have recommended the shifting of Telegraph Sub Divisional Office now housed at Kesavadasapuram to Neyyattinkara; and

(b) if so, details of their recommendation and the action taken thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI VIJAY N. PATIL) : (a) Yes, Sir

(b) Orders for shifting of the headquarters of Trivandrum Telegraphs Sub Division from Trivandrum to Neyyattinkara have already been issued.

Demands of the Inmates of Mahila Ashram, Karnal

3990. SHRI AJIT BAG :
SHRI A. NEELALOHITHA-DASAN NADAR : Will the

Minister of LABOUR & REHABILITATION be pleased to state :

(a) Whether the inmates of Mahila Ashram, Karnal (Haryana), most of them being refugee widows, have given notice for launching. Dharna before Prime Minister's residence from 8 August, 1984;

(b) if so, what are their demands;

(c) whether they have submitted a memorandum, dated 17 July, 1984 to the Prime Minister in this regard ; and

(d) whether steps are being taken to settle their eight point charter of demands through talks with their representatives ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR) : (a) Yes, Sir.

(c) Yes, Sir.

(b) and (d) A Statement is laid on the table of the House. In view of the position explained, there is no need to hold any discussion.

Statement

The inmates of the Mahila Ashram, Karnal have put in various demand ; The position is summed up as under :-

(i) Site of resettlement

The migrant families have represented that they may either be settled at the site where the latrine blocks of the Ashram are situated or if they are to be shifted elsewhere then they may be allotted 150 sq. yds. per family for construction of a shop-cum-residence.

The site where the Mahila Ashram is earmarked for expansion of social welfare complex and cannot be made available for